

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

4.10.2013

To
The Deputy General Manager (Contracts),
H.P. Power Transmission Corporation Limited,
Barowalias House,
Khalini,
Shimla-2

Docket No. 90/TT/2012

Subject: Determination of transmission tariff for asset 220 kV D/C Kunihar-Panchkula
Transmission line associated with 220 kV system for Northern Grid in NR

Docket No. 91/TT/2012

Subject: Determination of transmission tariff for Asset 220 KV D/C Majri-Khoderi
Transmission line associated with 220 KV system for Northern Grid

Docket No. 92/TT/2012

Subject: Determination of transmission tariff for Asset 220 KV D/C Jassore- Ranjeet
Sagar Dam Transmission line

Sir,

I am directed to refer to the Commission's earlier letter dated 18.10.2012 (copy enclosed), seeking certain information by 18.11.2012, and to state that the information is still awaited. I request you to furnish **aforsaid information along with the following further information** on affidavit, with advance copy to the respondents/beneficiaries, latest by 25.10.2013:-

- i) Clarification in regard to exact line length of 220 kV D/C Kunihar- Panchkula Line (Pg 12) along with O&M claimed for the year 2012-13 & 2013-14;
- ii) Tariff forms for all individual assets in respective petitions as per the 2009 Tariff Regulations;
- iii) Petitioner has proposed that four transmission lines of Himachal Pradesh are included in the proposal list of inter-state lines. However, petitioner has filed

petition only for three transmission lines. Petitioner is required to submit the status of fourth TL i.e. Baddi-Panchkula (Pg 22).

Yours faithfully,

(P.K. Sinha)
Assistant Chief (Legal)